



Sr. No.	Court	District	Case No.	Petitioner Name VS Advocate Respondent Name	Date of Registration	Whether Urgent Relief was sought and Pre-Insitition Mediation did not take place (Yes / No)	Date Decision	Days for disposal	Nature of Disposal (Contested / Settled)	Date of execution of decree	Number of days for execution of decree from date of decision	Act Section	
10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		OMP-COMM-44/2018	M/S. MANGALWAR FILLING STATION VS. INDIAN OIL CORPORATION LTD.	SH. SHIV SANCHETI	14.12.2018	NA	04.03.2021	812	DISMISSED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
			OMP-COMM-179/2019	M/S. BHATIA ENGINEERING VS. M/S. COCHIN SHIPYARD LTD.	SH. PREM KUMAR	30.09.2019	NA	06.03.2021	524	DISMISSED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
			OMP-COMM-54/2020	MVR GAS & ORS. VS. INDIABULLS	SH. DEEPAK K. BANSAL	07.08.2020	NA	12.03.2021	218	ALLOWED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
			OMP-COMM-183/2019	V. L. MARKETING CO. AND ORS. VS. EDELWEISS RETAILS FINANCE LIMITED AND ANR.	SH. RAJESH KUMAR	04.10.2019	NA	15.03.2021	529	DISMISSED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
			OMP-COMM-178/2019	UNION OF INDIA VS. M/S. AKASH BUILDERS	SH. V. K. RAI	30.09.2019	NA	15.03.2021	533	DISPOSED OF	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
			ARBTN - 1778 / 2018	TELLICHERY PUBLIC SCHOOL VS. M/S. EDUSMART SERVICES PVT. LTD. AND ANR.	MS. RAJI JOSEPH	21.05.2018	NA	19.03.2021	1034	ALLOWED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
			ARBTN A. COMM - 02 / 2021	RAHUL YADAV VS. DHANI LOANS AND SERVICES LTD. AND ORS.	SH. OMPAL SINGH	23.02.2021	NA	22.03.2021	28	DISPOSED OF	NA	NA	(B) AND 9 (E) OF ARBITRATION AND CONCILIATION ACT
			OMP-COMM-29/2018	UNION OF INDIA VS. JAITLEY CONSTRUCTION CO.	MS. CHETNA RAI	19.11.2018	NA	22.03.2021	855	DISPOSED OF	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
			ARBTN - 5783 / 2018	DINESH CHAND AGGARWAL AND ANR. VS. MR. PRADEEP KUMAR ROY AND ORS.	SH. ANAND PRAKASH DUBEY	15.10.2018	NA	30.03.2021	898	DISMISSED	NA	NA	U/S - 34 OF ARBIRATION AND CONCILIATION ACT
11	SH. SANJIV JAIN, LD. DISTRICT JUDGE (COMM.)-03		ARBTN/4 620/2018	K L GUGNANI Vs ASF INSIGNIA SEZ PVT LTD	MUKUL DHAWAN	31-08-2018	NA	03-03-2021	915	DISPOSED	NA	NA	34 Arbitration & Conciliation Act
			ARBTN/3 043/2018	KESWICK PUBLIC SCHOOL Vs EDUSMART SERVICES PVT LTD(OBJ-34)	ABHISHEK JAYRAJ	16-07-2018	NA	20-03-2021	978	ALLOWED/SET ASIDE	NA	NA	34 Arbitration & Conciliation Act

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			ARBTN/3044/2018	VARDHMAN CABLES PVT LTD Vs MAHANAGAR TELEPHONE NIGAM LTD		SUDHIR KUMAR GUPTA	16-07-2018	NA	31-03-2021	989	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/151/2019	HARISH CHANDER MAKKAR Vs VOLKSWAGEN FINANCE PVT LTD		D V SINGH	20-08-2019	NA	09-03-2021	567	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
			OMP (COMM.)/15/2019	HEBRON MATRICULATION SCHOOL Vs EDU SMART SERVICES PVT LTD(OBJ-34)		S GOWTHAMAN	16-01-2019	NA	20-03-2021	794	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
			CS (COMM.)/272/2019	GUILTFREE INDUSTRIES LIMITED Vs NATURELL (INDIA) PRIVATE LIMITED		ANKUR SANGAL	25-02-2019	NA	19-03-2021	753	DISMISSED	NA	NA	73 Trade Mark Act, 1999
12	SH. KUMAR BHARTWAL DISTRICT JUDGE (COMMERCIAL)	PREMSOUTH	NIL											
13	SH. KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	VINAYSOUTH	OMP (MISC) COMM.3/2020	LOHIA DEVELOPERS INDIA PRIVATE LIMITED VS RAYS POWER EXPERTS PRIVATE LTD.	24/07/20	ARYENDAR SINGH		N/A	01-03-2021	220	DISMISSED	N/A	N/A	CONTEMPT PETITION
			OMP (MISC) COMM.4/2020	LOHIA GRAMIN VIKAS PRIVATE LIMITED VS RAYS POWER EXPERTS PRIVATE LTD.	24/07/20	ARYENDAR SINGH		N/A	01-03-2021	220	DISMISSED	N/A	N/A	CONTEMPT PETITION
			CS(COMM)272/2019	SIEMENS PRODUCT LIFECYCLE MANAGEMENT SOFTWARE INC. AND ANR. VS LUCENT ENGINEERING CO. AND ANR.	13-08-2019	ANKUR KATYA		NO	03-03-2021	572	DISPOSED	03/03/21	03/03/21	COPYRIGHT ACT, INJUNCTION, DAMAGES
			CS(COMM)10/2020	RITU JAIN VS. ANIL AGGARWAL AND ORS.	13-01-2020	VINEET KAUSHIK		NO	03-03-2021	415	DISPOSED	03-03-2021	03-03-2021	POSSESSION AND RECOVERY OF RENT/DAMAGES/MESNE
			OMP (COMM)12/2019	VISHRUT WADHWA V/S. RELIO QUICK INDIA LTD. AND NAR.	16-09-2019	HARPREET SINGH		N/A	06-03-2021	537	DISMISSED	N/A	N/A	SECTION 34 ARB. AND CONC. ACT, 1996

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			OMP (COMM)/19/2020	AVIVA LIFE INSURANCE COMPANY INDIA LTD. VS.SMT. SHASHI OJHA AND ORS.	GAURAV GUPTA	11-09-2020	N/A	06-03-2021	190	DISMISSED	N/A	N/A	SECTION 34 ARB. AND CONC. ACT, 1996	
14	SH. RAJ KUMAR CHAUHAN, LD. DISTRICT JUDGE (COMMERCIAL-COURT)	SOUTH-EAST	NIL											
15	Ms. Raj Rani Mitra, District Judge (Commercial)-02	SOUTH-EAST	NIL											
16	SH. SANJAY SHARMA-I	EAST	NIL											
17	Sh. Laxmi Kant Gaur, Ld. District Judge (Commercial)	NORTH-EAST	NIL											
18	MS. NIVEDITA ANIL SHARMA, DISTRICT JUDGE, (COMMERCIAL COURT)	Shahdara	NIL											
19	MS. SUKHVINDER KAUR	Shahdara	NIL											
20	Sh. Vinod Kumar, Ld. DJ (C.C.)	NORTH-WEST	NIL											
21	MS. BARKHA GUPTA, DJ(COMM)	North	NIL											
22	SH. HARISH DUDANI, DJ (COMMERCIAL)	SOUTH WEST	OMP (I) COMM. 867/2020	VIVEK SALARIA VS NEERAJ TYAGI	MS. MANYAA CHANDOK (PETITIONER)	15.12.2020	NO	05.03.2021	80 Days	Contested	NIL	NIL	u/s 9 arbitration and conciliation Act	